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**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

O.A./T.A./M.P. No. _____

Madhu Sardan Gupta

Versus

H. G. Sharma & Co.

Date of Order

Orders

9/7/2001

CP 8/2001 (OA 412/97)

Mr. P. N. Taiti Counsel for petitioner.

Mr. D. K. Swamy, proxy counsel for

Mr. Bhenuwan Rathi, counsel for respondents.

Operation of the impugned order has already been stayed by Hon'ble the High Court of Judicature for Rajasthan vide order dated 27/4/01 and the learned counsel for petitioner did not furnish any order from the High Court regarding vacation of the stay.

Therefore, this CP is consigned to record as ^{having} ~~being~~ abated.

[Signature]
A. P. NAGRATH
ADMINISTRATIVE MEMBER

[Signature]
S. R. Agarwal
Member (Judicial)

*for
2/8/01*